

में उल्लंघन किया है। ये कौन-कौन से इनवेस्टमेंट इन्होंने किये हैं जिस के अन्तर्गत इन्होंने एम० आर० टी० पी० एक्ट का उल्लंघन किया है? क्या-क्या नाम है उन को क्षुपया बताने की कृपा करें।

श्री जगन्नाथ कौशल : तीन इनवेस्टमेंट कम्पनी हैं जिन के नाम हैं समिट इनवेस्टमेंट लिमिटेड, पिनेकिल इनवेस्टमेंट लिमिटेड सेज इनवेस्टमेंट लिमिटेड इन तीनों कम्पनियों में पहले जो शेयर एक्वायर किये गये वह 10 परसेंट से कम थे। उस के थोड़ी देर बाद फिर श्रुयर एक्वायर किये गये जो 50 परसेंट से ज्यादा थे। तो जब 50 परसेंट से ज्यादा एक्वायर हो गये तो जब तासरी दफा एक्वायर किये गये तब यह कम्पनियां विलकुल उन की सब-जिडियरी कम्पनियां बन गयीं। तो जहां तक दूसरे इंस्टालमेंट में एक्वायर करने का सवाल है, उस में प्राइमा-फेसी विभाग का खयाल यह है कि इस में कन्ट्रॉवेशन है। लेकिन इस कम्पनी का कहना यह है कि यह कन्ट्रॉवेशन नहीं है। वह महारा ले रहे हैं राइट्स शेयर डाक्ट्रिन का। यह मामला जेरे गौर है क्यों कि जो रिपोर्ट पेश हुई है मैंने उस का जिक्र किया है अपने जवाब में यह रिपोर्ट हवारे पास फरवरी, 1984 में आई है, उस पर देख रहे हैं।

श्री रामभगत पासवान : इन्होंने हमारे प्रश्न का जवाब में कहा है कि जिस कम्पनी को एमेरिटस पद दिया है अब उस को विदा करने की जरूरत नहीं है। मैं जानना चाहूंगा कि इस के अन्तर्गत कितनी फेसिलिटी बड़ा लो है? क्या आप को मालूम है कि इस पद के अन्तर्गत यह लोग अपना खर्च इतना दिखला देते हैं कि उस से इनकम टैक्स पर असर पड़ता है। इनकम टैक्स छिपाया जा

रहा है। छोटे-छोटे शेयर होल्डर्स का शेयर मारा जा रहा है। यह मल्टी-नेशनल कम्पनी है, इस को एमेरिटस का पद दिया है। देशी कम्पनियां कितनी है जिन को एमेरिटस का पद दिया है? इस को ध्यान में रखते हुए कि आई० टी० सी० पर इनकम टैक्स का एक अरब रुपया बाकी है, उत्तर से स्पष्ट है कि एम० आर० टी० पी० स्क्ट का उल्लंघन किया है, यह जो इनवेस्टमेंट किया है इसको देखते हुए क्या आप स्पेशल जांच समिति नियुक्त करने की कृपा करेंगे?

श्री जगन्नाथ कौशल : मैं माननीय सदस्य को बताना चाहता हूं कि जो चेयरमैन एमेरिटस हैं उन को कोई फर्क्स, कोई एमोलूमेंट्स और कोई तनख्वाह नहीं दी जा रही और न वह बोर्ड आफ डायरेक्टर्स पर हैं। इस लिए कोई ऐसा उल्लंघन नहीं हुआ है जिस की वजह से उन को कहा जाय। यह पद नहीं दिया जा सकता।

Manuguru Thermal Power Project

*108. SHRI B. SATYANARAYAN REDDY: Will the Minister of ENERGY be pleased to state:

(a) whether the Chief Minister of Andhra Pradesh has been writing to the Central Government from time to time for making an announcement regarding inclusion of Manuguru Super Thermal Power Project in Andhra Pradesh, in the Seventh Plan; and

(b) if so, what are the details thereof and what action has been taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI ARIF MOHD. KHAN): (a) and (b) Chief Minister (Andhra Pradesh) has requested Central Government for inclusion of Manuguru Super Thermal Power Project (STPP) in Andhra Pradesh in the Seventh Plan. Manuguru Super Thermal

Power Project is one of the identified projects to be taken up by National Thermal Power Corporation (NTPC) during Seventh Plan.

NTPC has initiated action to prepare a feasibility report for installation of two units of 500 MW each in the first stage of Manuguru STPP.

SHRI B. SATYANARAYAN REDDY: Sir, far as this Manuguru Super Power Thermal Project is concerned, in 1976, the Andhra Pradesh Electricity Board investigated and selected a site....

SHRI SHIV SHANKAR: It was in 1976.

SHRI B. SATYANARAYAN REDDY: ...at Manuguru near Bhadrachalam for locating a pit-head super power thermal station with an ultimate capacity of 1000 MW and a project report has also been prepared. I would like to know from the honorable Minister what the details are of that project report. In the meantime, when this was still under consideration, an indication from the Government of India came to the effect that Manuguru would be better suited for a second pit-head super power thermal project to be undertaken by the National Thermal Power Corporation for the Southern Region and it was asked whether the State Government could indicate that the site selected already could be considered by the Government of India for the Central super power thermal station. The State Government gave also an indication and necessary information stating they were ready to give all assistance to the Central Government. But this is still pending and no action has been taken by the Central Government to implement the project though a project report has already been prepared. Now, Sir, the Chief Minister of Andhra Pradesh has been writing several times for the speedy implementation of this project report. The Ministry has given this report now. I would like to know whether the Government will take serious steps so that this project could be completed in time and whether necessary funds would be

allotted. This is very important. Otherwise, everything will be on paper only. We would like to know whether this will be included in the Seventh Plan and also, at the same time, it would be implemented by the Government in time. There are some projects in the State which have been accepted by the Government nearly fifteen or twenty years ago but still pending completion. Therefore, Sir, I would like the honourable Minister to state categorically whether this project will not meet the same fact and could be implemented in time.

MR. DEPUTY CHAIRMAN: You want it so much in advance?

SHRI SHIV SHANKAR: Sir, information is not entirely correct. In 1976, the Andhra Pradesh Electricity Board had submitted this project report for setting up a 2x200 MW thermal power station at Manuguru, Bhadrachalam. Subsequently, in July 1980, this particular project was placed at the hands of the Government of India as the Government of Andhra Pradesh felt that it would be better if this super power thermal station was taken up by the Government of India. The present Chief Minister and his predecessors have written in 1982 and 1983 about this power project and it has been explained on every occasion that this project would be taken up when the essential inputs are tied up. This question was made clear and it was also explained as to how the resources were being used for the Ramagundam super power thermal station. We were also trying to tie up the resources for this area, as also the essential linkages. In fact, after the heavy power plant was set up by the Atomic Energy Commission, this project has been shifted slightly away so that it would be easier to complete the project at an early date. Now, Sir, this is the position so far as this particular project is concerned. In fact, a provision has already been made in the present fiscal year for purposes of survey.

SHRI B. SATYANARAYAN REDDY:

Sir, I am putting my second supplementary. The Minister has said in this reply that a provision has been made. I would like to know what the estimate is, what the provision is, which has been made.

SHRI SHIV SHANKAR: It is only for the survey.

SHRI B. SATYANARAYAN REDDY:

But I would like to know how much has been provided for the survey.

SHRI SHIV SHANKAR: It is only for the survey and a survey does not cost much. It is only five lakhs. A provision of Rs. 5 lakhs has been made for the survey.

MR. DEPUTY CHAIRMAN: Yes, Mr. Upendra.

SHRI PARVATHANENI UPENDRA:

Sir, originally, this project was supposed to be taken up by the Andhra Pradesh Government. But an indication from the Union Government came that it would be better if the National Thermal Power Corporation took up this second pit-head thermal power station. And the State Government readily agreed to hand over the site, etc. Also the facilities for the railway the upto Manuguru have been provided. Coal deposits at Manuguru have been established to be sufficient for this as well as other linkages. I do not find any reason why a fresh survey should be undertaken at this stage. Project reports are already there and the Government of Andhra Pradesh has already submitted a comprehensive report to the NPTC and the Central Government. I do not know why a fresh survey is required. Will the Minister kindly enlighten whether it is meant to further delay the project or any new points have to be investigated?

SHRI SHIV SHANKAR: I am sorry that no detailed survey work was earlier conducted. That is why a survey has to be taken up at this stage.

SHRI PARVATHANENI UPENDRA:

The project report is already there.

SHRI SHIV SHANKAR: That was for 200, this is for 500 ... (Interruptions)

MR. DEPUTY CHAIRMAN: The Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

Suggestions from West Bengal Chief Minister for changes in the T. V. Programmes

*109. **SHRIMATI KANAK MUKHERJEE:** Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the Chief Minister of West Bengal wrote to the Central Government a number of letters during 1982 and 1983, proposing a number of changes in the T. V. programmes;

(b) if so, what are the details in this regard; and

(c) what action, if any, Government have taken on each of those letters?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI H. K. L. BHAGAT):

(a) Yes, Sir.

(b) and (c) The concept and broad plans of the National Programme of Doordarshan were discussed at the Conference of the State Information Ministers held in July 1982. The Information Ministers of the State Governments, including the Government of West Bengal had welcomed the idea of the National Programme in the interest of promotion of national integration. The National Programme on Doordarshan was introduced with effect from 15th August 1982. The then Minister of Information and Broadcasting, Shri Vasant Sathe, had written a letter to some Chief Ministers, including the Chief Minister of West Bengal, on 30th August, 1982, followed by another letter from me on 28th February, 1983 inviting suggestions about bringing about improvements in this programme.